GOVERNMENT OF INDIA
MINISTRY OFPLANNING
RAJYA SABHA
QUESTION NO19.11.2009
ANSWERED ON
CENTRAL ASSISTANCE.

SHRI P.R. RAJAN

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Will the Minister of COALCOALEXTERNAL AFFAIRSPLANNING be pleased to state :-

(a)whether the competent authority is aware of the Central assistance granted to States under Centrally – sponsored schemes, additional Central assistance etc. were not provided to States as per scheduled;

(b)if so, the details including assistance offered to States on various schemes for the last three years, yearwise, State-wise, scheme-wise;

- (c)if so, the steps that would be taken to provide the Central assistance as per schedule;
- (d)if so, details thereof; and
- (e)if not, the reasons thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI V. NARAYANASAMY)

(a) to (e): Planning Commission allocates Normal Central Assistance (NCA) and Additional Central Assistance (ACA) for various programmes & special purposes following a set of criteria and a consultative process with the States. Releases under the plan allocation are made by the Ministry of Finance subject to fulfillment of requisite criteria and submission of utilization certificates. Central assistance under Centrally-sponsored Schemes is allocated & released by the concerned Administrative Ministries on the basis of defined criteria. The year-wise, state-wise & scheme-wise Central Assistance during last three years [2006-07 to 2008-09] allocated by the Planning Commission is as per Annexure-I. Planning Commission follows a broad schedule for finalization of annual plan of States and State Plan Divisions remain in constant touch with the States to ensure that this schedule is adhered to.